



**MUTHOOT HOUSING FINANCE COMPANY LIMITED**  
Registered Office: TC NO.14/2074-7, Muthoot Centre, Punnen Road, Thiruvananthapuram - 695 034, CIN No – U65922KL2010PLC025624, Corporate Office: 12/A 01, 13th floor, Parinee Crescenzo, Plot No. C38 & C39, Bandra Kurla Complex-G block (East), Mumbai-400051 TEL. NO: 022-62728517, Email Id: authorised.officer@muthoot.com

**APPENDIX -IV[Rule 8(1)] Possession Notice (For Immovable Property)**  
Whereas The undersigned being the Authorized Officer of the Muthoot Housing Finance Company Ltd., under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (ACT NO.54 OF 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower/s / Guarantor/s. After completion of 60 days from date of receipt of the said notice, The Borrower/s / Guarantor/s having failed to repay the amount, notice is hereby given to the Borrower/s / Guarantor/s and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on them under section 13(4) of the said Act read with Rule 8 of the said Rules on this.

| Sr. No. | LAN / Name of Borrower / Co-Borrower/ Guarantor                                                       | Date of Demand notice | Total O/s Amount (Rs.) Future Interest Applicable | Date of Possession |
|---------|-------------------------------------------------------------------------------------------------------|-----------------------|---------------------------------------------------|--------------------|
| 1.      | LAN No. 11204110865, 1. Kurre Srinivasa Rao<br>2. Kurre Umasundari, 3. Gummadi Raghavaiah (Guarantor) | 31-December-2024      | Rs.11,06,724.65/- as on 13-December-2024          | 16-December-2025   |

**Description of Secured Asset(s) /Immovable Property (ies):** ALL THAT PART AND PARCEL OF THE PROPERTY BEING RESIDENTIAL SEMI-FINISHED FLAT NO. 407 ON 3RD FLOOR OF 'SRI SRINIVASA ELITE' APARTMENT, BUILD UP AREA OF 1050 SQUARE FEET, ADMEASURING UNDIVIDED UN SPECIFIED SHARE OF 26.75 SQ. YARDS OR 22.36 SQ. MTS. OUT OF 1070.63 SQ. YARDS OR 895.4 SQ. MTS. SITUATED AT RAVIPADU VILLAGE D NO: 346-3A-1, RAVIPADU GRAM PANCHAYAT AREA, NARASARAOPET MANDAL, NARASARAOPET REGISTRATION DISTRICT, NARASARAOPET SUB DISTRICT, GUNTUR DISTRICT : LAND BOUNDARIES: EAST: LAND BELONGS TO SWARNAANJANEYULU – 135.0 FEET SOUTH: LAND BELONGS TO GODUNURI BHASKARA REDDY - 67-9 FEET WEST: 25.0 FEED NO. 7042/2022, Dated : 07.10.2022 under SRO Ghatkesar and bounded by:- North : 30 feet Wide Road, South : Plot No. 138, East : Plot No. 142, West :Plot No. 141 West Part.

The Borrower/s / Guarantor/s in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Muthoot Housing Finance Company Limited, for an above mentioned demanded amount and further interest thereon.

Place: Guntur, Date: 18 December, 2025Sd/- Authorised Officer, For Muthoot Housing Finance Company Limited



**HDB Financial Services Ltd.**  
Branch Office:- #76-8-10/1, F.No.4, Bhavani Towers, Swathi Theater Road, Beside Union Bank Of India Bhavanipuram, Vijayawada-520012.

Registered Office: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad-380009.

**DEMAND NOTICE** Notice U/s 13(2) read with Section 13(13) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002  
You, the under mentioned borrower/ mortgagor is hereby informed that the Company has initiated proceedings against you under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and that the Notice under 13(2) of the Act sent to you by Registered Post Ack. Due for borrower/s has been returned undelivered. Hence you are hereby called upon to take notice and pay the outstanding loan amount mentioned against the said account with interest accruing there from with- in **60 days** from the date of this publication, failing which the company will proceed against you by exercising its right under Sub-sec (4) of Section 13 of the Act by enforcing the below mentioned security to realize its dues with interests and costs. It is needless to mention that this Notice is addressed to you without prejudice to any other remedy available to the company.

| Sr. No. | Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor                                                                                                                                                                                               | Loan Account No's: | Date of NPA & Demand Notice Date                        | Amount Due in Rs./ as on                                                                                                                            |
|---------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------|---------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------|
| 1       | 1) Maha Projects, Plot no. 215/A Lane no. 6 MLA Colony Road, Road No.12, Banjarahills, Hyderabad-500034, Telangana, 2) Dasari Swetha, 3) Dasari Naga Mahesh, D.No. 6-146/1 BMPS Road, Prasadampadu Vijayawada, Vijayawada-521108, Andhra Pradesh. | 34620498           | Date of NPA: 02-10-2024. Demand Notice Date: 01-12-2025 | Rs.31,66,208.00/- as of 01-12-2025 and future contractual interest till actual realization together with incidental expenses, cost and charges etc. |

**SCHEDULE OF THE SECURITIES:-** All that the part of the property of Flat No. TF-2, H.No. 11-132 in third floor "Venkateshwara Paradise" in survey no. 74/6 measuring 875 SFT or equivalent 81.29 sq.mts out of total extent of 270 Sq.Yards situated at Prasadampadu village and Gram Panchayat, Vijayawada, Krishna District, Andhra Pradesh and bounded on: **Boundaries: North** by: Property of Bayyarupu Venkata Siva Rao-91.6Ft, **South** by: Property of Komma Venkateshwara Rao - 91.6Ft, **East** by: 30ft wide Panchayat Road - 26.6 Ft, **West** by: Property of Dasari Naga Mahesh & Nimmagadda Naveen - 26.6Ft.

Date: 18-12-2025, Place: VijayawadaSd/- Authorised Officer, HDB Financial Services Ltd.



**TATA CAPITAL HOUSING FINANCE LIMITED**  
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400013. CIN No. U67190MH2008PLC187552. Contact No. (022) 61827414, (022) 61827375

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**  
(As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)  
Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules. The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

| Sl. No. | Loan Account No.                             | Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)                                                                                               | Amount & Date of Demand Notice                                                                            | Date of Possession                |
|---------|----------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------|-----------------------------------|
| 1.      | TCHHL089000100324323 & TCHIN0890000100334105 | Mr Muppidi Santosh as (Borrower) and Mrs Muppidi Sowmya as (Co borrower) and Mr Santosh Kumar Govindu as Co-borrower, M/s SVS Solutions as Co-borrower | Rs. 79,30,198/- (Rupees Seventy Nine Lakh Thirty Thousand One Hundred and Ninety Eight Only) & 06.10.2025 | 16.12.2025<br>Symbolic Possession |

**Description of Secured Assets/Immovable Properties: SCHEDULE – A – PROPERTY :** All that the piece and parcel of the land admeasuring 41,269.61 Sq.Mtrs or 49,358.46 Sq.Yards out of total land admeasuring 42,697.96 Sq.Mtrs., or 51,066.76 Sq.Yards equivalent to Acres 10-22 Guntas Comprising the land admeasuring Ac-4-04 Gts in Survey No.452(P), Ac.0-17 Gts in Survey No.453 (P), Ac.0-04 Gts in Survey No.454, Ac.0-04 Gts in Survey No.459 (P), Ac.0-06 Gts in Survey No.484 (P), Ac.0-10 Gts in Survey No.485 (P) & Ac.5-17 Gts in Survey No.486 of Gundlapochampally Village and Municipality, Medchal Mandal, Medchal-Malkajigiri District is **bounded as follows:- North :** Neighbours land and Survey Nos.487 & 489, **South :** Aparna Kanopy Marigold Project in Survey No.451, **East :** 33.00 Mtrs., Wide Road, **West :** Apparel Park and Land in Survey No.508.  
**SCHEDULE – B – PROPERTY :** All that the piece and parcel of the Apartment No.1101, in Floor No.11th of Block No.A with carpet area of 1225.68 Sq.Feet., External wall area of 84.30 Sq.Feet, Balconies and Utility area of 182.81 Sq.Feet and Proportionate Common area of 418.22 Sq.Feet totalling to saleable area of 1911 Sq.feet along with undivided share of land 51 Sq.Yards together with 2 Car Parking Slot/s, to be constructed in the project named as "APARNA KANOPY YELLOW BELLS", in Schedule-A property **bounded as follows:- North :** Open to Sky, **South :** Open to Sky, **East :** Open to Sky, Corridor & Lift, **West :** Open to Sky.

Place: Medchal-Malkajigiri,HyderabadSd/- Authorised Officer  
Date: 16.12.2025For Tata Capital Housing Finance Limited



**STATE BANK OF INDIA**  
B-27, 1st Floor, TGILC, Moula-Ali, Hyderabad-500040. Email:- racpc\_moulaali@sbi.co.in

Appendix-IV-A (See Proviso to rule 8(6))

**E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY**  
SALE of Immovable Property Charged / mortgaged to the Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Read with Proviso to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules 2002.  
Notice is hereby given to the public in general and the Borrower/ Guarantors/ Mortgagors in particular that the below described immovable Properties mortgaged/charged to the State Bank of India, Secured Creditor, the Constructive possession of which have been taken by the Authorized Officer of State bank of India, the Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on **02.01.2026** for recovery of **Rs.56,38,896/-** (Rupees Fifty Six Lakhs Thirty Eight Thousand Eight Hundred Ninety Six Only) as on 01.10.2025 + interest at contractual with incidental expenses, costs, charges etc, due to the State Bank of India, Secured Creditor, **Sri. Bojja Venkatesh** S/o Sri. Bojja Narasimha, H.No.11-220/2/ A, Bokkaniguda, Ghatkesar Medchal- Malkajigiri District - 501301, A/c.Nos.41325719294,41484405182.

**Property Details: Property ID : SBINHLC2204272119898186**  
**Property No 1 :**  
All that the Semi Finished House on Plot bearing No. 141 East Part, in Survey Nos. 130 and 131, admeasuring 124.60 Sq. Yards., or 104.16 Sq. Mtrs., having Plinth area in Ground Floor 636.78 Sft with R.C.C Roof, situated at "Medapaty Nagar", Ghatkesar Village and Municipality Ghatkesar Mandal, Medchal- Malkajigiri District, belonging to Mr. Bojja Venkatesh S/o. Bojja Narasimha Vide Sale Deed No. 7042/2022, Dated : 07.10.2022 under SRO Ghatkesar and bounded by:- North : 30 feet Wide Road, South : Plot No. 138, East : Plot No. 142, West :Plot No. 141 West Part.

| Reserve Price:         | EMD:                  | Auction date:     | Auction Time:                                                                    | Bid Increment:     |
|------------------------|-----------------------|-------------------|----------------------------------------------------------------------------------|--------------------|
| <b>Rs. 40,79,000/-</b> | <b>Rs. 4,07,900/-</b> | <b>02.01.2026</b> | <b>11.00 AM to 04.00 PM with unlimited extensions clause of 10 minutes each.</b> | <b>Rs.25,000/-</b> |

Date & Time of inspection of the Property From **18.12.2025 to 01.01.2026** Between 11.00 A.M. and 4.00 P.M. with prior appointment. **For any further details of Property, Please Contact: Sri. R. Venkateswarulu 9154043888, 7799339333.**

The e-auction will be conducted through Bank's approved service provider M/s PSB Alliance Pvt. Ltd. at their web portal <https://baanknet.com>. The interested bidders shall ensure that they get themselves registered on the e-auction website and deposit earnest money in the virtual wallet created by service provider as per guidelines provided on <https://baanknet.com>. The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid documents, Training/ Demonstration, Terms & conditions on online Interse Bidding etc., may visit the website <https://baanknet.com>. For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured Creditor's website <https://www.sbi.co.in/> and website <https://baanknet.com>. Date and time for submission / uploading of request of participation / KYC documents / proof of EMD payment etc.: on or before **02.01.2026, 02.00 P.M.**  
For further details please contact the following officials on any working day with prior appointment before **31.12.2025, 04.00 P.M.**  
1). Chief Manager, Mobile No. 9850381231, 2) Manager, Mobile No. 8502457713

Date : 17.12.2025, Place : Hyderabad.Sd/- Authorised Officer, State Bank of India

FORM A  
PUBLIC ANNOUNCEMENT  
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)  
FOR THE ATTENTION OF THE STAKEHOLDERS OF  
SHOPRTV PRIVATE LIMITED

**RELEVANT PARTICULARS**

|    |                                                                                                                                                                            |                                                                                                                                                                                                                                                                                                   |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. | Name of the Corporate Debtor                                                                                                                                               | Shoprtv Private Limited                                                                                                                                                                                                                                                                           |
| 2. | Date of Incorporation of the Corporate Debtor                                                                                                                              | 21 <sup>st</sup> September 2021                                                                                                                                                                                                                                                                   |
| 3. | Authority under which the Corporate Debtor is incorporated/ registered                                                                                                     | Companies Act 2013, ROC Hyderabad                                                                                                                                                                                                                                                                 |
| 4. | Corporate Identity Number of the Corporate Debtor                                                                                                                          | U72900TG2021PTC155110                                                                                                                                                                                                                                                                             |
| 5. | Address of the Registered Office and Principal Office (If any) of the Corporate Debtor                                                                                     | H. No. 5-82/16 BSR colony Patelguda, Hyderabad, Ameenpur, Telangana, India, 502319                                                                                                                                                                                                                |
| 6. | Liquidation commencement date of the Corporate Debtor                                                                                                                      | 15 <sup>th</sup> December 2025                                                                                                                                                                                                                                                                    |
| 7. | Name of the Liquidator:<br>Address of the Liquidator:<br>Email address of the Liquidator:<br>Telephone number of the Liquidator:<br>Registration number of the Liquidator: | Ganesh Panduranga Pai<br>No. 68, 6B, 6 <sup>th</sup> Floor, Chitrapur Bhawan<br>8 <sup>th</sup> Main, 15 <sup>th</sup> Cross MalleshwaramBangalore 560055<br><a href="mailto:pragnya.cas@gmail.com">pragnya.cas@gmail.com</a><br>9845666596; 080-23565641<br>IBBI/IPA-001/IP-P01313/2018-19/12054 |
| 8. | Last date of Submission of claims                                                                                                                                          | 14 <sup>th</sup> January 2026                                                                                                                                                                                                                                                                     |

Notice is hereby given that SHOPRTV PRIVATE LIMITED commenced the voluntary liquidation on 15<sup>th</sup> December 2025  
The stakeholders of SHOPRTV PRIVATE LIMITED are hereby called upon to submit proof of their claims, on or before 14<sup>th</sup> January 2026, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Place : BangaloreGanesh Panduranga Pai  
Date : 18<sup>th</sup> December, 2025. Insolvency Professional  
IBBI/IPA-001/IP-P01313/2018-19/12054

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